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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 4/9/NCLT/AHM/2018**


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018**

Name of the Company: Rachana Air Components Pvt Ltd  
V/s.  
Alliance Filaments Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Priyank DAVE ON BEHALF OF JAIMIN DAVE	ADV.	PETITIONER	
2.				

**ORDER**

Learned Advocate Mr. Priyank Dave i/b Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Petitioner. None present for Respondent.

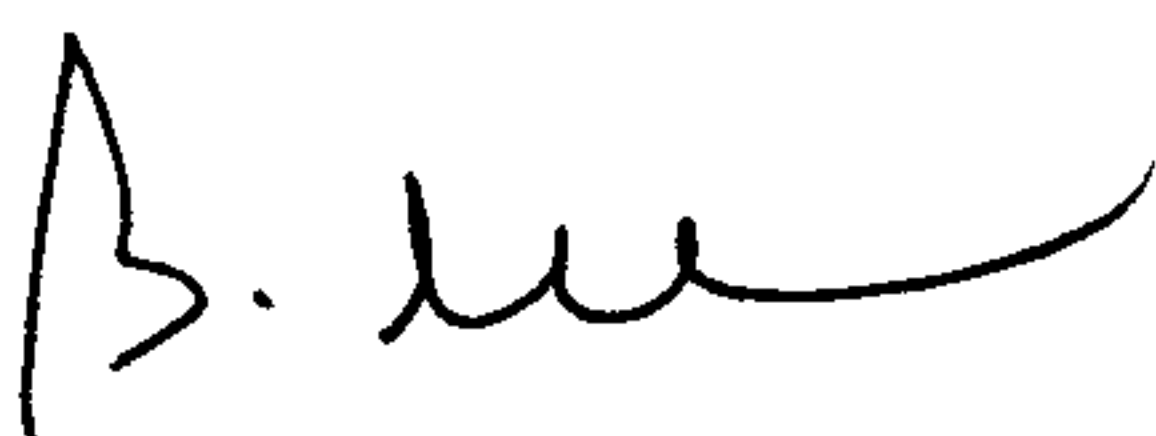
Petitioner not complied with the direction dated 09.01.2018 by sending notice of date of hearing to the Respondent.

Petitioner counsel represented that he sent the notice on 16.01.2018 but he has not filed any document to show that he has dispatched the notice to Respondent.

Petitioner shall file proof of dispatch and proof of service, if any by 24.01.2018 failing which further steps follows.

List the matter on 24.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 23rd day of January, 2018.